

published in Notification No. G.S.R. 1868 in Gazette of India dated the 16th December, 1967.

- (x) The Customs and Central Excise Duties Export Drawback (General) Seventieth Amendment Rules, 1967, published in Notification No. G.S.R. 1869 in Gazette of India dated the 16th December, 1967.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Seventy-first Amendment Rules, 1967, published in Notification No. G.S.R. 1870 in Gazette of India dated the 16th December, 1967.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Seventy-second Amendment Rules, 1967, published in Notification No. G.S.R. 1871 in Gazette of India dated the 16th December, 1967.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Seventy-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1872 in Gazette of India dated the 16th December, 1967.

[Placed in Library. See No. LT-2116/67.]

ANNUAL REPORTS OF (i) HINDUSTAN INSECTICIDES LIMITED, (ii) FERTILISER CORPORATION OF INDIA AND GOVERNMENT REVIEW THEREON

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the Hindustan Insecticides Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of

the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-2117/67.]

- (2) (i) A copy of the Annual Report of the Fertilizer Corporation of India Limited for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under subsection (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-2118/67.]

ANNUAL REPORT OF INDIA LAC CESS COMMITTEE FOR 1965-66

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table a copy of the Annual Report of the Indian Lac Cess Committee for the year 1965-66 (Hindi version).

12.20 hrs.

ARREST AND CONVICTION OF MEMBER (*Shri Shiv Charan Lal*)

MR. SPEAKER : I have to inform the House that I have received the following two telegrams (original in Hindi), dated the 20th December, 1967, from the City Magistrate, Agra :—

- (1) "Shri Shiv Charan Lal, Member, Lok Sabha, was taken into custody today, at 12.30 P.M., for violating orders under Section 144, Criminal Procedure Code. On his failure to furnish surety, he has been detained in District Jail, Agra."

- (2) "Shri Shiv Charan Lal, Member, Lok Sabha, was found guilty under Section 188, Indian Penal Code and was sentenced to one week's simple imprisonment."

COMMITTEE ON ABSENCE OF MEMBERS

MINUTES—THIRD SITTING

SHRI THIRUMALA RAO (Kakinada). Sir, I beg to lay on the Table Minutes of the Third Sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

PETITION RE. SCHEDULED CASTES AND TRIBES ORDERS (AMENDMENT) BILL

श्री जार्ज फर्नंडीज (बम्बई दक्षिण):
अध्यक्ष महोदय, मैं अनुसूचित जाति तथा अनुसूचित आदिम जाति आदेश (संशोधन) विधेयक, 1967, से संबंधित श्री वी० बी० बर्लीकर तथा अन्य व्यक्तियों को एक याचिका प्रस्तुत करता हूँ।

12.21 hrs.

STATEMENT RE. REVISION OF SCALES OF PAY OF SCHOOL TEACHERS IN DELHI

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): Sir, with

your permission, on behalf of Dr. Triguna Sen, I beg to make the following Statement:

As the House is aware, the question of revising the scale of pay of school teachers in Delhi has been under consideration of the Government for some time. The Delhi Administration had made certain proposals in this connection. After taking into account the emoluments earned by teachers in various categories in the different parts of the country and considering other relevant aspects of the matter, Government have decided to revise the scales of pay of teachers in Delhi with immediate effect as shown in the annexure to this statement. Steps will be taken immediately, in consultation with the Delhi Administration, to give effect to the revised scales.

The salary-scales of teachers in Delhi were revised last in 1959 by applying the same principles as were applied in the case of other Central Government servants in accordance with the recommendations of the second Pay Commission. I may add that the present revision in the salary-scales of Delhi teachers is being done by the Government as a very special case.

I have no doubt that the teaching community will respond in full measure to the gesture now being made by the Government in spite of the prevailing acute financial stringency.

ANNEXURE

St. No.	Category	Existing scale	Revised scale
(1)	(2)	(3)	(4)
		Rs.	Rs.
1.	Assistant Teachers. (Primary Schools).	118-225	118-250. (Matrics) 126-270 (Higher Secondary).
2.	Headmasters (Primary Schools)	150-240	160-300
3.	Trained Graduate Teachers (Middle Schools) and all other teachers in this scale.	160-300	175-350
4.	Trained Graduate Teachers (Higher Secondary Schools) and all other categories in this scale.	170-380	190-425
5.	Headmasters (Middle Schools).	210-395	220-470
6.	Post-graduate Teachers.	250-470	275-550
7.	Vice-Principals.	325-575	350-650